

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 2539/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature at Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.17143/2018-CONDONATION OF DELAY IN FILING SLP and IA No.17144/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.17145/2018-EXEMPTION FROM FILING O.T. and IA No.17146/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH SLP(Cr1.) No. 10211/2017

(With appln(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents)

Date : 09-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Narender Hooda, Sr. Adv.
Mr. Aviral Dhirendra, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application(s) for permission to file additional documents allowed.

Delay condoned.

Issue notice.

In the meantime, there shall be stay of further proceedings before the trial Court.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master